

(b) how many out of them belong to Scheduled Castes and Scheduled Tribes (Class-wise)?

The Minister of Finance (Shri Morarji Desai): (a)

Class	No. of employees
Class I	1,520
Class II	3,142
Class III	50,093
Class IV	21,947

(b)

	Scheduled Castes	Scheduled Tribes
Class I	38	5
Class II	109	9
Class III	3,863	404
Class IV	2,955	540

Cardiac and Respiratory Diseases

1272. Shri Yashpal Singh: Will the Minister of Health be pleased to state:

(a) whether it is a fact that with increased use of Kerosene Oil in the homes in Indian cities, the incidence of Cardiac and respiratory diseases has also concomitantly increased; and

(b) if so, whether any research is being conducted in this direction?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). The Government of India have not come across any statistical or other evidence to link up higher incidence of respiratory and cardiac diseases with increased use of Kerosene in homes.

दामोदर घाटी निगम के मुख्य कार्यालय का स्थानान्तरण

१२७३. श्री सिद्धेश्वर प्रसाद : क्या सिंचाई और विद्युत् मंत्री ७ मार्च १९६३ के दामोदर घाटी निगम के मुख्य कार्यालय के स्थानान्तरण सम्बन्धी तारांकित प्रश्न

संख्या ३१७ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) दामोदर घाटी निगम के मुख्य कार्यालय के कर्मचारियों को हटाकर मैथान ले जाने सम्बन्धी निर्णय को, जिसे सिद्धांततः स्वीकार कर लिया गया था, कार्यान्वित करने में विलम्ब होने का क्या कारण है;

(ख) इस सम्बन्ध में केन्द्र सरकार ने सम्बन्धित राज्य सरकारों को कोई हिदायतें दी हैं; और

(ग) यदि हां, तो उसका क्या परिणाम निकला ?

सिंचाई और विद्युत् मन्त्रालय में राज्य मन्त्री (श्री अन्नगोशन) : स्टाफ का कुछ हिस्सा पहले ही हैडक्वार्टर्स पर भेज दिया गया है। मैथान में स्टाफ के लिए क्वार्टर्स तैयार हो रहे हैं और समय समय पर दामोदर घाटी निगम सारे मामले का अवलोकन करती है।

(ख) जी, नहीं।

(ग) प्रश्न नहीं उठता।

Purchase of Electricity from Nepal

1274. } Shri P. C. Borooah:
} Shri Subodh Hansda:
} Shri Sidheshwar Prasad:
} Shri Rishang Keishing:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether India proposes to buy power from Nepal to be produced at Karnali Project under the U.N. auspices;

(b) if so, whether an Indian delegation visited Nepal in this connection; and

(c) if so, the result of talks with Nepalese authorities?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) It is too early to say.

(b) An Indian Delegation visited Nepal to discuss the machinery for exchange of data and relevant information in respect of the projects and rivers of mutual interest to the two countries for planning their projects for the maximum utilisation of water resources;

(c) It has been agreed to set up a technical Board to be known as "Indo-Nepal Board for Irrigation and Power Projects" for the purpose.

दिल्ली में बिजली का अत्येष्टि यंत्र

१२७५. श्री भक्त दर्शन : क्या स्वास्थ्य मंत्री ६ नवम्बर, १९६२ के अतिरिक्त प्रश्न संख्या ११० के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि दिल्ली में बिजली का अत्येष्टि-यंत्र स्थापित करने के कार्य में इस बीच और क्या प्रगति हुई है और उसे किस स्थान पर स्थापित किया जा रहा है ?

स्वास्थ्य मंत्री (डा० सुशीला नायर) : बिजली के अत्येष्टि-यंत्र के लिये मास्टर प्लान के अन्तर्गत, बेला रोड (फिंग रोड) और जमुना के रेलवे पुल के दक्षिण में स्थित जमुना मार्जिनल बांध के बीच एक भूमि-खण्ड निर्धारित किया गया है।

दिल्ली नगर निगम की स्थायी समिति ने १६ मार्च, १९६३ को दाह-संस्कार का स्थान बनाने के लिए एक टेण्डर स्वीकृत कर लिया है तथा काम दे दिया गया है। इस वर्ष के अन्त तक निर्माण कार्य के पूर्ण हो जाने की आशा है।

Seizure of Diamonds at Santa Cruz Airport

1276. **Shri D. C. Sharma:** Will the Minister of Finance be pleased to state:

(a) whether customs authorities seized diamonds worth 5 lakhs of rupees from a foreigner at Santa Cruz Airport; Bombay, on the 11th March, 1963; and

(b) if so, the result of the interrogations made and the action taken in the matter?

The Minister of Finance (Shri Morarji Desai): (a) The Bombay Customs authorities seized diamonds worth about Rs. 5 lakhs (on a rough estimate) from a foreigner at Santa Cruz Airport on the 11th March, 1963. The diamonds were recovered from a packet taped to his abdomen beneath his underwear.

(b) The person was arrested and produced before the Chief Presidency Magistrate, who ordered his release on bail. As he could not furnish the bail, he is in custody. The case is under investigation.

Bank of China

1277. **Shri Shashi Ranjan:** Will the Minister of Finance be pleased to state:

(a) the total assets and liabilities of Bank of China in India when it was taken into liquidation; and

(b) the decision of the Government to release the assets of the Bank of China on request made by the Chairman of the Board of Directors of Bank of China?

The Minister of Finance (Shri Morarji Desai): (a) The tangible assets of the bank immediately before it was taken into liquidation were estimated to be of the value of Rs 1.57 crores and the liabilities were of the order of Rs. 1.68 crores.

(b) As the liquidation of the bank has to be conducted in accordance with the procedure prescribed by law and under the auspices of the Calcutta High Court, the question of the Government releasing the assets of the bank does not arise. In view of the difficulties which have been experienced by certain diplomatic and consular offices of foreign Governments, provision has, however, been made for the grant of recoverable advances to such Governments.